

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 5 of 2012 &
IA No. 4 of 2012**

Dated: 4th January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. M.B. Lal, Technical Member (P&NG)**

Gail India Limited

.... Appellant (s)

Versus

**Gujarat State Petroleum Corporation
& Ors.**

... Respondent (s)

Counsel for the Appellant (s):

Mr. M.G. Ramachandran
Mr. Ankit Jain

Counsel for the Respondent(s):

ORDER

We have heard the learned counsel for the parties.

Admit. Issue Notice. Mr. Piyush, Joshi. Learned Counsel takes notice on behalf of the Respondents. Dasti service is permitted.

Post the matter on **11th January, 2012 at 2.30 p.m.**

**(M.B. Lal)
Technical Member (P&G)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/pr